



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

220

संदर्भ संख्या: 401545/सी-3/.....N.S.T.: 29.9/2023 दिनांक: 5/10/2023

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in

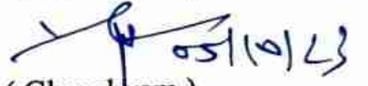
Sub: Action Taken Report (ATR) in compliance of the order dated-18.09.2023 passed by Hon'ble National Green Tribunal, New Delhi in Original Application No. 369 of 2022 Sachin Tomar Versus State of U.P.

Sir,

In compliance of the order dated- 18.09.2023 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 369 of 2022 Sachin Tomar Versus State of U.P. The inspection conduct on 21.09.2023. The Action Taken Report is annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal.

Enclosure- As above

Yours Sincerely


(Ghanshyam)

Chief Environmental Officer,
Circle-3

Copy to:

1. Shri Pradeep Mishra, Advocate on Record, Hon'ble Supreme Court/ NGT, New Delhi for necessary action please.
2. Law Officer-1, U.P. Pollution Control Board, Lucknow for information and necessary action please.
3. Regional Officer, U.P. Pollution Control Board, MuzaffarNagar for information and necessary action.


Chief Environmental Officer,
Circle-3



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

221

संदर्भ संख्या HO/544 / सी-3 / जल 256 / 23 दिनांक 5/10 2023

सेवा में,

पंजीकृत

मैसर्स इण्डियन पोटाश लि०,
(वितावी शुगर कॉम्प्लेक्स), वितावी
जनपद-मुजफ्फरनगर।

विषय:- जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा 33ए के अन्तर्गत जारी कारण बताओ नोटिस को शर्त निक्षेप किये जाने के संबंध में।

महोदय,

उपरोक्त निषेधक बोर्ड मुख्यालय के पत्र संख्या एच 87657/सी-3/जल-256/2023 दिनांक 23.01.2023, जिसके द्वारा उद्योग के विरुद्ध कारण बताओ नोटिस जारी किया गया है, का सन्दर्भ ग्रहण करने का कष्ट करें। उद्योग के विरुद्ध बोर्ड द्वारा निर्गत कारण बताओ नोटिस दिनांक 23.01.2023 एवं मा० एन०जी०टी० में विचाराधीन ओ०ए० संख्या 859/2022 अभिष्ट कुसुम गुप्ता बनाम आफ उ०प्र० सरकार एण्ड अदर्स में पारित आदेश दिनांक 17.03.2023 के अनुपालन में पर्यावरणीय क्षतिपूर्ति अधिरोपित करने के संबंध में बोर्ड मुख्यालय के पत्र संख्या एच 96572/सी-3/जल-256/2023 दिनांक 28.06.2023 पत्र निर्गत किया गया, जिसके अनुक्रम में क्षेत्रीय अधिकारी की संस्तुति के आधार पर बोर्ड मुख्यालय के पत्र संख्या एच 00380/सी-3/जल-256/2023 दिनांक 06.09.2023 रु० 76.2 करोड़ की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है। उद्योग को जारी कारण बताओ नोटिस के क्रम में क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा प्रेषित निरीक्षण आख्या एवं संस्तुति दिनांक 23.09.2023 पर विचारोपरान्त सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग पर मा० एन०जी०टी० द्वारा गठित संयुक्त समिति के निरीक्षण दिनांक 20.12.2022 से दिनांक 24.02.2023 तक अर्थात् कुल 67 दिवसों हेतु पर्यावरणीय मानकों का उल्लंघन मानते हुए रु० 30,000/- प्रतिदिन की दर से कुल रु० 20,10,000/- (बीस लाख दस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करने के साथ उद्योग को जारी कारण बताओ नोटिस दिनांक 23.01.2023 को निम्नलिखित शर्तों के साथ निक्षेपित किया जाता है:-

1. उद्योग द्वारा स्थापित उत्प्रवाह शुद्धिकरण संयंत्र का संचालन सुचारू रूप से इस प्रकार किया जाए कि शुद्धिकृत उत्प्रवाह सदैव मानकों के अनुरूप रहे।
2. उद्योग द्वारा ई०टी०पी० के आउटलेट पर स्थापित ओ०सी०ई०एम०एम०एस० को सी०पी०सी०वी० एवं राज्य बोर्ड के सर्वर से संयोजित कर अनवरत डाटा प्रेषित किया जाना सुनिश्चित किया जाए।
3. उद्योग द्वारा मा० राष्ट्रीय हरित अधिकरण में योजित ओ०एस० संख्या 369/2022, सचिन तॉमर बनाम स्टेट आफ उ०प्र० सरकार में मा० एन०जी०टी० द्वारा समय-समय पर पारित अन्य आदेशों का अक्षरशः अनुपालन करना सुनिश्चित करें।
4. उद्योग द्वारा स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के माध्यम से निस्तारित शुद्धिकृत उत्प्रवाह की बोर्ड से मान्यता प्राप्त प्रयोगशाला से विश्लेषित विश्लेषण आख्या त्रैमासिक रूप से बोर्ड में जमा की जाए।
5. उद्योग द्वारा बोर्ड से निर्गत सहमति शर्तों का कड़ाई से अनुपालन सुनिश्चित करते हुए अनुपालन आख्या समयबद्ध रूप से बोर्ड को प्रेषित किया जाए।
6. उद्योग द्वारा मा० एन०जी०टी० एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दिये गये निर्देशों का अनुपालन सुनिश्चित किया जाए।
7. उद्योग द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 के प्राविधानों का अनुपालन सुनिश्चित किया जाए।
8. उद्योग को बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रु० 20,10,000/- (बीस लाख दस हजार मात्र) को उ.प्र. प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ इण्डिया, वैभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक खाता संख्या-701502010002104, आई.एफ.एस.सी. कोड -UBIN0570150 में 15 दिन के अन्दर जमा किया जाये।
9. उपरोक्त अधिरोपित पर्यावरणीय क्षतिपूर्ति का भुगतान निर्धारित समयावधि के अन्तर्गत किया जाना सुनिश्चित करें अन्यथा की दशा में दिनांक 23.01.2023 द्वारा जारी कारण बताओ नोटिस पुनः स्वतः प्रभावी हो जाएगा। उपरोक्त निर्देशों का कड़ाई से अनुपालन सुनिश्चित किया जाए तथा अनुपालन आख्या समयबद्ध रूप से बोर्ड को प्रेषित की जाए।

सक्षम अधिकारी के द्वारा पत्र निर्गमन हेतु अधिकृत।

(धनश्याम)

मुख्य पर्यावरण अधिकारी, वृत्त-3

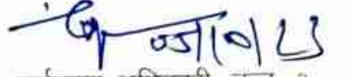
टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
ई-मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

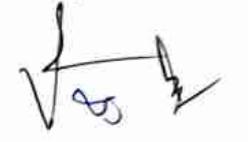
T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
E-mail : info@uppcb.com
Website : www.uppcb.com

(2)

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1 जिलाधिकारी, मुजफ्फरनगर।
- 2 वरिष्ठ पुलिस अधीक्षक, मुजफ्फरनगर।
- 3 मुख्य पर्यावरण अधिकारी, डब्लू0एम0डी0 1/2, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
- 4 अधिशासी अभियन्ता, उ0प्र0 पावर कार्पोरेशन लि0, विद्युत वितरण खण्ड, मुजफ्फरनगर।
- 5 अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
- 6 क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को निर्गत निर्देशों का अनुपालन सुनिश्चित कराये।


मुख्य पर्यावरण अधिकारी, वृत्त-3

01c 

Report of M/s Titawi Sugar Complex, Vill Titawi, Muzaffarnagar, Uttar Pradesh in compliance to Hon'ble National Green Tribunal order dated 18.09.2023 in the matter of Sachin Tomar Vs State of Uttar Pradesh in O.A. No.369/2022

1. Background

In the present O.A No. 369/2022, the applicant filed complaints regarding pollution being caused by M/s Titawi Sugar Complex, Titawi, Muzaffarnagar. After considering the matter the Hon'ble National Green Tribunal vide order dated 14.12.2022 constituted a Joint Committee comprising of CPCB, State PCB and District Magistrate, Muzaffarnagar, Uttar Pradesh and directed the same to submit factual and action taken within two months. The Joint Committee inspected the above industry on 20.12.2022 and submitted its joint report before the Hon'ble Tribunal on 31.01.2023.

Upon submission the report, the matter was came up before the Hon'ble Tribunal and vide is order dated 18.09.2023 the Hon'ble Tribunal directed as follows;

"4. As mentioned in the report, show cause notice dated 23.01.2023 was issued to the project proponent requiring the project proponent to show cause as to why CTO be not withdrawn, the unit be not ordered to be closed with immediate effect and environmental compensation be not imposed. The case has been listed before this Tribunal after expiry of more than 7 months yet UPPCB has not filed any further report to show what compliance has been made by the project proponent and what further proceedings were taken by the UPPCB on the show cause notice issued to be project proponent.

5. Mr. Pradeep Misra, Learned Counsel for UPPCB has submitted that environmental compensation of about Rs. 76.2 crores has been imposed on the project proponent vide order dated 06.09.2023 but even copy of the order has not been filed before this Tribunal and the amount of environmental compensation is yet to be realized.

6. The State and its instrumentalities are under Constitutional

obligation to protect and improve the environment and protection and improvement of environment cannot be subject matter of mere paper proceedings without any actual implementation of the recommendations on the ground. It appears that despite issuance of show cause notice for closure of the industry, the industry was allowed to continue to operate during the ongoing crushing season without compliance with the recommendations made by the Joint Committee. It is needless to observe that imposition of any environmental compensation is no remediation of environmental damage caused until the amount of environmental compensation is realized and utilized for remediation of the damaged caused.....”.

“..... 8. Notice be served on the project proponent through the District Magistrate, Muzaffarnagar and for this purpose the registry is directed to send notice alongwith copies of the O.A., reports filed and this order within 3 days and the District Magistrate, Muzaffarnagar is directed to get the service effected thereof on the project proponent within next 3 days and to send his report on or before 26.09.2023.....”

2. Action taken/compliance report in compliance to Order of Hon’ble NGT dated 18.09.2023

- In compliance of Hon’ble NGT order, notice has been served to project proponent through District Magistrate along with all the concerned documents as directed by the Hon’ble Tribunal. The report of service has already being submitted before the Hon’ble Tribunal on 26.09.2023 on behalf of District Magistrate. A Proof of service is being annexed herewith as **Annexure-1** to this Compliance Report.
- Previously, the Joint Committee comprising the officials of CPCB, UPPCB and District Administration inspected the industry in question on 20.12.2022. During the inspection, violations were found in the industry in reference to which the joint committee has submitted the joint report before Hon’ble Tribunal with the

following recommendations: -

1. The unit shall dismantle the bypass line observed at the inlet of STP.
 2. The unit shall stop bypassing the cooling tower overflow/spray pond over flow into the storm water drain and shall treat all the industrial effluent and cooling tower overflow/spray pond through ETP only.
 3. The unit shall operate its oil skimmer properly.
 4. The unit shall dismantle all the fresh water lines available at ETP area and shall use only treated waste water for backwashing/cleaning purpose.
 5. Color-coding of pipelines shall be ensured.
 6. Unit shall install electromagnetic flow meters at ETP inlet & STP outlet.
 7. Unit shall maintain logbook for chemical consumption of ETP.
- In reference to the violations found in the industry, UPPCB vide letter dated 23.01.2023 issued a show cause notice against the industry along with direction to imposition of Environmental Compensation (30,000/- per day) until found complying with the above recommendations of the joint committee.
 - The industry vide letter dated 01.02.2023 has informed the UPPCB that the unit has complied with all the recommendations which were noted by the joint committee.
 - The industry was inspected along with officials of Regional Office, UPPCB, by the third party teams constituted by CPCB for inspections of TPI/Grossly polluting industries on 25.02.2023. During the inspection, the unit was found complying with the treated effluent discharge norms.
 - The industry shut down it's operation during the sugar off

season on 14.05.2023. UPPCB further inspected the industry on 21.09.2023 and industry was found closed due to off season. Following compliances were verified by UPPCB in reference to the recommendations made by the joint committee: -

1. The bypass line observed at the inlet of STP was found dismantled



Dismantled pipeline

2. No bypass system was observed for bypassing the cooling tower overflow/spray pond overflow into the storm water drain. Pipeline was found connected at the inlet of ETP for treatment of cooling tower overflow/spray pond overflow. Also, one additional standby pump has also been installed for continuous operation of the pump.



Additional standby Pump

3. Oil skimmer was found operating adequately to remove oil and grease at the inlet of ETP. Over hauling of the oil skimmer has been done by the industry.



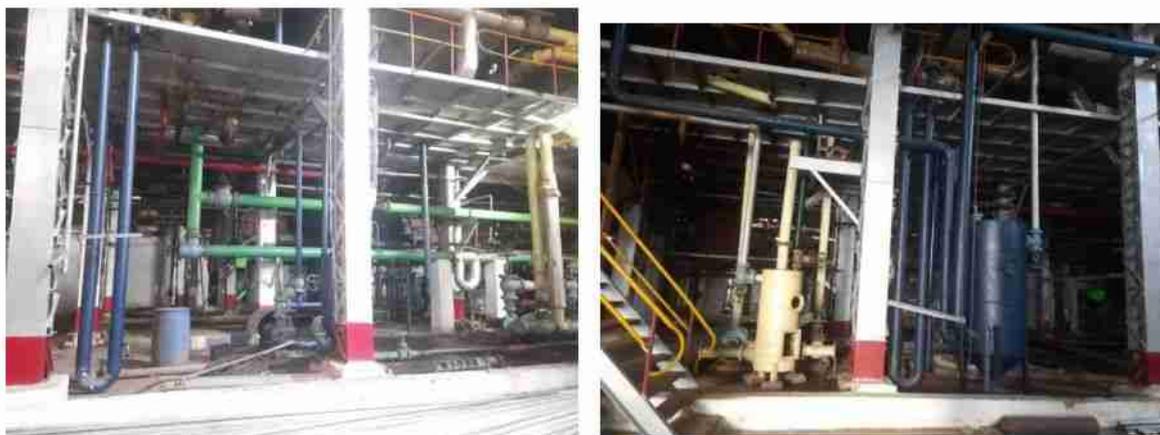
Photo of Oil skimmer

4. Fresh water line found at the inlet of ETP has been dismantled



Dismantled freshwater line at inlet of ETP

5. Color coding of pipelines in various processes has been done by the industry



Color coding of pipelines

6. Flowmeters have been installed and found operating at ETP inlet and STP outlet.



Flow meter at ETP inlet



Flow meter at STP outlet

7. Log book was found maintained for chemical utilization in ETP which is also being annexed herewith as **Annexure-2** to this Compliance Report.

- In reference to the above, it has been verified by UPPCB during inspections dated 25.02.2023 and 21.09.2023 that the industry has complied with the recommendations and show cause notice issued by UPPCB. In reference to the above, Regional Officer, UPPCB Muzaffarnagar vide letter 570/C/T-1/MZR/2023 Dated 23.09.2023 has sent letter to Head Office, UPPCB to impose Environmental Compensation of Rs 20.10 Lakh from the date when violation was found by the joint committee till the unit's submission that all recommendations have been duly complied with, which was verified by UPPCB during inspection dated 25.02.2023 the UPPCB vide letter no H01544/C-3/water256/23 Dated 05-10-2023 has been imposed Environmental Compensation of Rs 20.10 Lakh and revoked show cause notice against the industry. Environmental compensation shall be duly recovered within the time period in compliance of the order issued against the industry.
- In reference to the Environmental Compensation of 76.2 crores imposed against the industry by UPPCB, it is stated that Hon'ble NGT in

O.A. No. 859/2022 Abhisht Kusum Gupta Vs State of U.P. regarding Hindon Pollution, issued directions on dated 28.06.2023 to impose environmental compensation upto 10% of industries turn over if found non compliant. Hence, in compliance to the Hon'ble NGT directions, Environmental compensation of Rs 76.2 crores was issued against the industry vide letter no H00380/C-3/Jal-256/2023 Dated 06.09.2023. The Hon'ble Tribunal vide order dated 26.09.2023 passed in Review Application No. 33/2023 In Re: O.A. No. 859/2022 Abhisht Kusum Gupta Vs State of U.P. & Others issued a following direction:

"9. The action is to be taken against the erring industries and which are to be identified/shortlisted by the concerned competent authority after considering the relevant reports and gathering the other information and giving an opportunity of hearing to the concerned industries. Therefore, the authorities may not proceed on the basis that 310 industries mentioned in the order of the Tribunal are finally held to be erring industries. The authorities are required to examine the case of each industry after giving them opportunity of hearing and ascertain the position on merit on the basis of material so gathered and produced. The environmental compensation will also be levied in accordance with law."

Hence, Opportunity shall be given to the industries before realization of the Environmental Compensation issued by UPPCB.

- Further, in view of the remediation work for the damages caused by the industry, unit vide letter 23.09.2023 has submitted purchase orders regarding cleaning of the drain in front of the industry. Unit is also maintaining a pond at village Mukundpur, Jasoi which is near to the industry. Apart from the above, De silting of the drain is also being

carried out intensively at present by the industry.



मिल प्रबंधन द्वारा कराया गया सफाई कार्य

पुजफरनगर (दैनिक हाक):
आईपीएल यूनिट तितावी शुगर
कंपलेक्स द्वारा पर्यावरण में सजगता
दिखाते हुए पूर्व को तरह फि से मिल
परिसर के सामने खुसरूपर ड्रेन में
मिल प्रबंधन द्वारा सफाई का कार्य
कराया गया इसके अलावा मिल
प्रबंधन द्वारा प्रत्येक वर्ष आसपास
के तीन मांघ में तालाब को सफाई
का कार्य कराया जाता है तथा
पर्यावरण को स्वच्छ बनाने हेतु मिल
द्वारा जूलाई माह में लगभग 5000
नए पौधे भी मिल में लगाए गए थे।



De silting of drain under progress

The above report is put up for perusal and necessary action please.

9. Signature of the inspecting officials

Sr.No.	Name of the Officials	Signature
1.	Ankit Singh, Regional Officer, UPPCB, Muzaffarnagar	
2.	Sh. Imran Ali, AEE, UPPCB, Muzaffarnagar	



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर
U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR
 6-वी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं० Ref. No. 565/OA-369/सचिन तोमर/23

दिनांक Dated 22-09-2023

सेवा में,
 तहसीलदार
 तहसील-सदर
 मुजफ्फरनगर।

विषय:- उद्योग मै० इण्डियन पोटाश लि० (तितावी शुगर कॉम्प्लैक्स), तितावी, मुजफ्फरनगर को नोटिस की तामील कराये जाने के सम्बन्ध में।

महोदय,

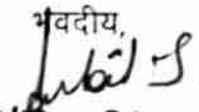
कृपया उपरोक्त मा० एन०जी०टी० में योजित ओ०ए० संख्या 369/2022 सचिन तोमर बनाम बनाम स्टेट ऑफ यू०पी० में पारित आदेश दिनांक 18.09.2023 में पारित आदेश के सुसंगत अंश निम्नवत् हैं :-

"8. Notice be served on the project proponent through the District Magistrate, Muzaffarnagar and for this purpose the registry is directed to send notice alongwith copies of the O.A., reports filed and this order within 3 days and the District Magistrate, Muzaffarnagar is directed to get the service effected thereof on the project proponent within next 3 days and to send his report on or before 26.09.2023.

मा० एन०जी०टी० द्वारा पारित आदेशों के क्रम में जिलाधिकारी महोदय मुजफ्फरनगर की ओर से उद्योग मै० इण्डियन पोटाश लि० (तितावी शुगर कॉम्प्लैक्स), तितावी, मुजफ्फरनगर को नोटिस की तामील करायी जानी है। नोटिस की तामीली के सम्बन्ध में जिलाधिकारी महोदय का हस्ताक्षरित पत्र मय नोटिस एवं संलग्नकों सहित मूल रूप में पत्र के साथ संलग्न है।

अतः आपसे अनुरोध है कि कृपया पत्र के साथ संलग्न नोटिस की तामीली जिलाधिकारी महोदय की ओर से उक्त उद्योग को कराते हुए प्राप्ति की रसीद की इस कार्यालय को प्रेषित करने का कष्ट करें।

संलग्नक-उपरोक्तानुसार।

भवदीय,

 (अकित सिंह)
 क्षेत्रीय अधिकारी

प्रतिलिपि- जिलाधिकारी महोदय, मुजफ्फरनगर को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

2664/PC

NN.

23/09/23

हीमानजी लालजी साहू वगैरे करवावे / ११/११/२३

Letter No 564/0A-369/निराज लोका/न.न.न/२३ दिनांक २२/०९/२३

- प्र यिका अखि

1
Akhil
Shashank Srivastava
Sr. Manager (HR & L) / 25/09/23
JPL - Titai Super Complex
Munoharpur

1945/RL

श्री अमित
२३/९/२३

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A
२५-९-२३

कार्यालय जिलाधिकारी, मुजफ्फरनगर।

पत्रांक : 564/OA-369/सचिन तोमर/मुजफ्फरनगर/23

दिनांक : 22/9/2023

मै0 इण्डियन पोटाश लि0 (तितावी शुगर कॉम्प्लैक्स)
तितावी, मुजफ्फरनगर।

विषय : Service of Notice dated 20.09.2023 to Respondent (R-4 as per Notice Copy enclosed) in O.A. No. 369/2022 titled "Sachin Tomar Vs State of U.P. & Others"-reg.

उपरोक्त विषयक मा0 एन0जी0टी0 द्वारा अपने पत्रांक NGT/Judicial/OA//369-2022 दिनांक 20.09.2023 द्वारा आपको एन0जी0टी0 नोटिस दिनांक 20.09.2023 Serve किये जाने हेतु आदेशित किया गया है। मा0 एन0जी0टी0 द्वारा दिये गये आदेशों के अनुपालन में नोटिस की प्रति मय संलग्नकों सहित आपको प्रेषित की जा रही है।

अतः आपको निर्देशित किया जाता है कि मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 18.09.2023 के अनुपालन में अपना Response मा0 एन0जी0टी0 के समक्ष समयान्तर्गत प्रस्तुत किया जाना सुनिश्चित करें।

संलग्नक-

1. नोटिस की प्रति।
2. मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 18.09.2023 की प्रति।
3. संयुक्त निरीक्षण आख्या दिनांक 20.12.2022 की प्रति।

(अरविन्द मल्लप्पा बंगारी)
जिलाधिकारी
मुजफ्फरनगर।

प्रतिलिपि-

- 1- कन्सलटेन्ट जुडिशियल, नेशनल ग्रीन ट्रिब्यूनल, नई दिल्ली को उनके पत्र दिनांक 20.09.2023 के क्रम में सूचनार्थ प्रेषित।
- 2- सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।
- 3- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को प्रकरण के सम्यन्ध में अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

जिलाधिकारी
मुजफ्फरनगर।

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2.0.

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 369/2022

(I.A No. 279/2022)

Sachin Tomar Vs. State of Uttar Pradesh & Ors.

To

1. State of Uttar Pradesh
Through Chief Secretary, Government of Uttar Pradesh
Secretariat Office, Lucknow
Email: cs-up@nic.in (RESPONDENT No.1)
2. District Magistrate, Muzaffarnagar, Uttar Pradesh
Zilla Parishad, Collectrate, Kutchery, Jila Parisad Colony,
Muzaffarnagar, Uttar Pradesh 251001
Email: dmmuz@nic.in/ upmuz@nic.in (RESPONDENT No.2)
3. Indian Potash Limited (Titawi Sugar Complex)
Titawi, Muzaffarnagar, Uttar Pradesh 251301
(Project Proponent)
Head Office: 1st Floor, Seethakathi Business Centre-684690,
Anna Salai, Chennai-600006
Corporate Office: 10-B, Rajendra Park,
Pusa Road, New Delhi-110060 (RESPONDENT No.4)

NOTICE

Whereas the above titled Application was listed before the Hon'ble Tribunal on 18.09.2023 (copy of order, petition & report are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"7. In the facts and circumstances of the case, we consider it necessary to seek response of (i) the State of Uttar Pradesh, through Chief Secretary, Government of Uttar Pradesh, (ii) District Magistrate, Muzaffarnagar, Uttar Pradesh (iii) UPPCB and (iv) Project Proponent who stand impleaded as respondents no. 1 to 4. The Registry is directed to prepare memo of parties and attach the same with the O.A. Mr. Pradeep Misra, Advocate is already appearing for UPPCB. The Registry is directed to issue notices to respondents no. 1, 2 and 4 requiring them to file their reply/response on or before 03.10.2023 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

8. Notice be served on the project proponent through the District Magistrate, Muzaffarnagar and for this purpose the registry is directed to send notice alongwith copies of the O.A., reports filed and this order within 3 days and the District Magistrate, Muzaffarnagar is directed to get the service effected thereof on the project proponent within next 3 days and to send his report on or before 26.09.2023.

9. List for further consideration on 06.10.2023."

-*****-

2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal 06th October, 2023, at Faridkot House, Copernicus Marg, New Delhi-110001 through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file reply/response, as per directions of the Hon'ble Tribunal vide Order dated 18.09.2023.

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

4. Given under my hand and the seal of this Hon'ble Tribunal, on this 20th September, 2023.

Note: (For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in)

20/9/2023
Consultant (Judicial), NGT

Item No.01

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPALBENCH, NEW DELHI**

(Through Physical Hearing with Hybrid VC Option)
Original Application No.369/2022
(I.A No. 279/2022)

Sachin Tomar

Applicant

Versus

State of U.P.

Respondent

Date of hearing: 18.09.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: None.

Respondent: Mr. Pradeep Misra, Advocate for UPPCB (through VC)

Application is registered based on a complaint received by Email.

ORDER

1. The grievance in the present application is about air and water pollution caused by M/s Titawi Sugar Mill in village Titawi, Muzaffarnagar, Uttar Pradesh by discharging chemical waste water and emitting fly ash in violation of environmental norms creating serious health hazards to the local residents.

2. Vide order dated 24.05.2022, this Tribunal constituted a Joint Committee comprising of CPCB, State PCB and District Magistrate, Muzaffarnagar, Uttar Pradesh and directed the same to submit factual and action taken report within two months which period was subsequently

extended vide orders dated 26.08.2022 and 14.12.2022 and in compliance thereof Joint Committee submitted its report vide email dated 31.01.2023.

3. The conclusions recorded and the recommendations made by the Joint Committee in its report are reproduced as under:

“Conclusion:

1. *The unit is having valid Consent to Operate under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 and Consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge, both valid up to 31.12.2024.*
2. *As per the consent issued under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Titawi Sugar Complex, the unit is having four boilers of capacity 77 TPH, 90 TPH & 32 TPH (02 boilers) having a consent validity for the period from 31.05.2019 to 31.12.2024. All the boilers were found operational on the day of inspection.*
3. *Analysis results of stack monitoring showed value of PM 140.9 mg/Nm³, 123.1 mg/Nm³ and 136.2 mg/Nm³ which are within the notified norms of 150 mg/Nm³.*
4. *The unit has installed Online Continuous Effluent Monitoring System (OCEMS). OCEMS reading w.r.t. Now-48.5m³/hr, pH- 7.27, COD- 109.2 mg/l, BOD- 21.8 mg/l and TSS- 16.5 mg/l were recorded during joint inspection. OCEMS is connected with CPCB and SPCB server.*
5. *Two pipelines of fresh water were observed at the inlet of ETP, also in the equalization tank, layer of oil was observed, which indicates that oil skimmer was not working properly.*
6. *Analysis results of sample collected from the inlet of ETP showed (pH- 4.1, COD- 1363 mg/l, BOD- 292 mg/l, TSS- 298 mg/l, TDS- 1460 mg/l and Sulphate- 78 mg/l) which indicates that ETP inlet did not reflect the characteristic of typical sugar effluent.*
7. *Analysis results of sample collected from storm water drain showed (pH- 6.7 against norms of 5.5-9.0, COD- 139 mg/l against norms of 250 mg/l, BOD- 50 mg/l against norms of 30 mg/l TSS- 89 mg/l, TDS- 404 mg/l and Sulphate- 30 mg/l w.r.t. the surface discharge norms prescribed under Environment (Protection) Rules, 1986. The results indicate that the unit was bypassing the cooling tower overflow/spray pond over flow into the storm water drain near the ETP area.*
8. *Analysis results of the samples collected from the inlet and outlet of STP showed pH-7.7, COD-85 mg/l, BOD-25 mg/l, TDS-440 mg/l, TSS-45 mg/l, and NO₂-N-0.05 mg/l & NO₃-N-0.09 mg/l and pH-7.8, COD-61 mg/l, BOD-14 mg/l, TDS-370 mg/l, TSS-35. mg/l, NO₃-N-1.02 mg/l and NO₂-N-BDL.*

Recommendations

1. *The unit shall dismantle the bypass line observed at the inlet of STP.*
2. *The unit shall stop bypassing the cooling tower overflow/spray pond over flow into the storm water drain and shall treat all the*

industrial effluent and cooling tower overflow/spray pond through ETP only.

- 3. The unit shall operate its oil skimmer properly.*
- 4. The unit shall dismantle all the fresh water lines available at ETP area and shall use only treated waste water for backwashing/cleaning purpose.*
- 5. Color-coding of pipelines shall be ensured.*
- 6. Unit shall install electromagnetic flowmeters at ETP inlet & STP outlet.*
- 7. Unit shall maintain logbook for chemical consumption of ETP.**

4. As mentioned in the report, showcause notice dated 23.01.2023 was issued to the project proponent requiring the project proponent to show cause as to why CTO be not withdrawn, the unit be not ordered to be closed with immediate effect and environmental compensation be not imposed. The case has been listed before this Tribunal after expiry of more than 7 months yet UPPCB has not filed any further report to show what compliance has been made by the project proponent and what further proceedings were taken by the UPPCB on the show cause notice issued to be project proponent.

5. Mr. Pradeep Misra, Learned Counsel for UPPCB has submitted that environmental compensation of about Rs. 76.2 crores has been imposed on the project proponent vide order dated 06.09.2023 but even copy of the order has not been filed before this Tribunal and the amount of environmental compensation is yet to be realized.

6. The State and its instrumentalities are under Constitutional obligation to protect and improve the environment and protection and improvement of environment cannot be subject matter of mere paper proceedings without any actual implementation of the recommendations on the ground. It appears that despite issuance of show cause notice for closure of the industry, the industry was allowed to continue to operate during the on-going crushing season without compliance with the recommendations made by the Joint Committee. It is needless to observe that imposition of any

environmental compensation is no remediation of environmental damage caused until the amount of environmental compensation is realized and utilized for remediation of the damaged caused.

7. In the facts and circumstances of the case, we consider it necessary to seek response of (i) the State of Uttar Pradesh, through Chief Secretary, Government of Uttar Pradesh, (ii) District Magistrate, Muzaffarnagar, Uttar Pradesh (iii) UPPCB and (iv) Project Proponent who stand impleaded as respondents no. 1 to 4. The Registry is directed to prepare memo of parties and attach the same with the O.A. Mr. Pradeep Misra, Advocate is already appearing for UPPCB. The Registry is directed to issue notices to respondents no. 1, 2 and 4 requiring them to file their reply/response on or before 03.10.2023 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

8. Notice be served on the project proponent through the District Magistrate, Muzaffarnagar and for this purpose the registry is directed to send notice alongwith copies of the O.A., reports filed and this order within 3 days and the District Magistrate, Muzaffarnagar is directed to get the service effected thereof on the project proponent within next 3 days and to send his report on or before 26.09.2023.

9. List for further consideration on 06.10.2023.

10. In view of the facts and circumstance of the case, we also consider personal appearance of District Magistrate, Muzaffarnagar, Uttar Pradesh, Regional Officer, Muzaffarnagar, UPPCB and General Manager of the Project Proponent Unit on the next date of hearing (Physically or through VC) to be essential for assisting this Tribunal in just and proper adjudication of the

questions involved in the case and they are directed to remain present before this Tribunal on date accordingly.

11. A copy of this order be forwarded to District Magistrate, Muzaffarnagar, Uttar Pradesh and Regional Officer, Muzaffarnagar by e-mail for compliance.

Arun Kumar Tyagi, JM

Dr. Abrar Ahmad, JM

September 18th, 2023
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

241

संदर्भ संख्या: H 87916 / सी-3 / NJT-290 / 2023

दिनांक: 30/01/2023

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in

Sub: Report of The Joint Committee and Action Taken Report (ATR) in compliance of the order dated-14.12.2022 passed by Hon'ble National Green Tribunal, New Delhi in Original Application No. 369 of 2022 Sachin Tomar Versus State of U.P.

Sir,

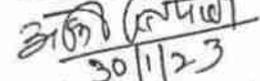
That in compliance of the order dated 14.12.2022 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 369 of 2022 Sachin Tomar Versus State of U.P., the Joint Committee inspected the unit on 20.12.2022. The report of the Joint Committee is annexed as Annexure-A.

On the basis of Joint Committee recommendations/facts found during inspection dated-20.12.2022, show cause notice has been issued U/s 33A of Water (Prevention & Control of Pollution) Act 1974 as amended for revocation of Consent to Operate (Water) and for closure of unit along with Environmental Compensation of Rs. 30,000/- per day vide H.O. UPPCB, Lucknow letter No. H 87657/C-3/Jal-256/Ka.Ba.No./2023 dated 23.01.2023, which is annexed as Annexure-B.

The report of Joint Committee and Action Taken is annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal.

Enclosure- As above

Yours Sincerely


30/1/23
(Abhishek Tripathi)
Incharge, Circle-3

Copy to:

1. Shri Pradeep Mishra, Advocate on Record, Hon'ble Supreme Court/ NGT, New Delhi for necessary action please.
2. Law Officer-1, U.P. Pollution Control Board, Lucknow for information and necessary action please.
3. Regional Officer, U.P. Pollution Control Board, MuzaffarNagar for information and necessary action.


Incharge, Circle-3



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

Annexure-B
242

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: H.87.657/सी-3/बल-256/2023 दिनांक: 23/01/2023

सेवा में,

मैसर्स इंडियन पोटाश लि० (यूनिट-तितावी शुगर कॉम्प्लेक्स),
तितावी,
मुजफ्फरनगर।

पंजीकृत

यह कि मै० इंडियन पोटाश लि० (यूनिट-तितावी शुगर कॉम्प्लेक्स), तितावी, मुजफ्फरनगर जो कि गन्ने की पिराई कर चीनी के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए० नं० 369/2022 सचिन तोगर बनाम स्टेट आफ उत्तर प्रदेश में पारित आदेश दिनांक 24.05.2022 के अनुपालन में गठित संयुक्त समिति द्वारा मै० इंडियन पोटाश लि० (यूनिट-तितावी शुगर कॉम्प्लेक्स), तितावी, मुजफ्फरनगर का निरीक्षण दिनांक 20.12.2022 को किया गया। निरीक्षण के समय उद्योग संचालित एवं Non Compliance पाया गया। निरीक्षण के समय कूलिंग टावर ओवरफ्लो/स्प्रै पान्ड ओवरफ्लो को बाईपास करते हुए Storm water drain में निस्तारित किया जाता पाया गया। Storm water drain में निस्तारित उत्प्रवाह के एकत्रित नमूने में BOD की मात्रा 50 मि०ग्र०/ली० पायी गयी, जोकि निर्धारित मानकों से अधिक है। गठित संयुक्त समिति के माध्यम से प्राप्त आख्या में निम्नवत् Recommendations की गयी है:-

- 1- The unit shall dismantle the bypass line observed at the inlet of STP.
- 2- The unit shall stop bypassing the cooling tower overflow/spray pond over flow into the storm water drain and shall treat all the industrial effluent and cooling tower overflow/spray pond through ETP only.
- 3- The unit shall operate its oil skimmer properly.
- 4- The unit shall dismantle all the fresh water lines available at ETP area and shall use only treated waste water for backwashing /cleaning purpose.
- 5- Color- coding of pipelines shall be ensured.
- 6- Unit shall install electromagnetic flowmeters at ETP inlet & STP outlet.
- 7- Unit shall maintain logbook for chemical consumption of ETP.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा निरीक्षण के समय उद्योग में पर्यावरणीय मानकों का उल्लंघन पाया गया।

उद्योग को राज्य बोर्ड के के पत्र संख्या 71810/UPPCB/ Muzaffarnagar (UPPCBRO) /CTO /water /Muzaffarnagar/2019 dated 28-01-2020 दिनांक 31.12.2024 तक सशर्त सहमति जल प्राप्त है। उद्योग द्वारा सहमति शर्तों की अनुपालन आख्या प्रेषित नहीं की गयी है।

अतएव जनहित एवं जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33 ए सपठित धारा 27 (2) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मै० इंडियन पोटाश लि० (यूनिट-तितावी शुगर कॉम्प्लेक्स), तितावी, मुजफ्फरनगर के गठित संयुक्त समिति द्वारा दिनांक 20.12.2022 को किये गये निरीक्षण में दी गई संस्तुति/ऑब्जर्वेशन के आधार पर उद्योग के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न मै० इंडियन पोटाश लि० (यूनिट-तितावी शुगर कॉम्प्लेक्स), तितावी, मुजफ्फरनगर को बोर्ड के पत्र संख्या 71810/UPPCB/Muzaffarnagar(UPPCBRO)/CTO/water/Muzaffarnagar/2019 dated 28-01-2020 द्वारा निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाए।
2. यह कि क्यों न मै० इंडियन पोटाश लि० (यूनिट-तितावी शुगर कॉम्प्लेक्स), तितावी, मुजफ्फरनगर के उत्पादन/संचालन कार्य को तत्काल प्रभाव से बन्द कर दिया जाए।
3. यह कि क्यों न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मै० इंडियन पोटाश लि० (यूनिट-तितावी शुगर कॉम्प्लेक्स), तितावी, मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दें।

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(2)

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै0 इंडियन पोटाश लि0 (यूनिट-तितावी शुगर कॉम्प्लेक्स), तितावी, गुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति के निरीक्षण दिनांक 20.12.2022 से पर्यावरणीय मानकों का उल्लंघन मानते हुए रू0-30,000/- प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

अतः उपरोक्त के क्रम में आपको निर्देशित किया जाता है कि कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। आप द्वारा इस कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी इस कारण बताओ नोटिस की पुष्टि कर दी जायेगी तथा उल्लंघनकारी दिवसों हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

अभिषेक त्रिपाठी
23/11/23
(अभिषेक त्रिपाठी
प्रभारी (वृत्त-3))

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. जिलाधिकारी, गुजफ्फरनगर।
2. पुलिस अधीक्षक, गुजफ्फरनगर
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कॉर्पोरेशन लि0, गुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, गुजफ्फरनगर।
5. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशों के अनुपालन के सम्बन्ध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित सुनिश्चित करें।

अभिषेक त्रिपाठी
23/11/23
प्रभारी (वृत्त-3)

**Joint Inspection Report
(20.12.2022)**

of

**M/s Titawi Sugar Complex, Village Titawi
Muzaffarnagar, Uttar Pradesh**

In the Matter Of

Sachin Tomar Vs State of Uttar Pradesh

In O.A. No. 369/2022

-Prepared by-

The Joint Committee of CPCB & UPPCB

Constituted by

Hon'ble National Green Tribunal

(Order dated 24th May, 2022)

Contents

1. Subject Matter	3
2. Order of Hon'ble NGT dated 14.12.2022.....	3
3. Joint Inspection for compliance verification	3
4. Joint Inspection Report of M/s Titawi Sugar Complex, Village Titawi, Muzaffarnagar, U.P	4
a. Operational Status.....	4
5. Observations.....	9
6. Conclusion:.....	16
7. Recommendations.....	17
8. Photographs:.....	19
9. Signature of the inspecting officials.....	21

Detail of Tables

Table 1: Effluent generation and Effluent discharge for the month of Dec, 2022	10
Table 2: Details of the boilers.....	10
Table 3: Analysis results of Stack monitoring for Particulate Matter (PM)	10
Table 4: Detail of CGWA NOC & Ground water abstraction.....	11
Table 5: Month wise details of fresh water abstraction (KLD)	11
Table 6: Characteristics of the ground water sample collected from the industrial Borewell and nearby village (hand pump)	12
Table 7: Fly ash generation data for the month of November and December 2022.....	13
Table 8: Analysis results of samples were collected from ETP inlet and outlet.....	14
Table 9: Analysis results of samples were collected from storm water drain.....	15
Table 10: Analysis results of samples collected from STP.....	16

1. Subject Matter

Matter Nagendra Singh Vs State of Uttar Pradesh in O.A. No. 279/2021

Subject: Environmental Pollution causing by M/s Titawi Sugar Complex. Muzaffarnagar, U.P

2. Order of Hon'ble NGT dated 14.12.2022

The Hon'ble Tribunal in the said matter passed the following directions on 14.12.2022 which is placed as under:

Mr. Sachin Tomar, resident of Village Titawi, District Muzaffarnagar has sent the present application complaining regarding air and water pollution by Titawi Sugar Mill in village Titawi, Muzaffarnagar, by discharging chemicals waste water and emitting fly ash in violation of environmental norms causing damage to environment and creating serious health hazards to the local residents.

Vide order dated 24.05.2022, this tribunal constituted a Joint Committee comprising of CPCB, State of PCB and District Magistrate, Muzaffarnagar, Uttar Pradesh and directed the same to submit factual and action taken within two months.

The CPCB is directed to nominate its representative within a week and the joint Committee is directed to inspect the industry and submit its report of searchable PDF/OCR support PDF and not in the form of Image PDF.

3. Joint Inspection for compliance verification

To comply with the Hon'ble NGT order dated 14.12.2022 for verification of compliance of the unit, joint inspection of the unit was carried out on 20.12.2022 by a joint team comprising the officials from UPPCB (RO, Muzaffarnagar), District Administration (SDM), and CPCB Delhi.

4. Joint Inspection Report of M/s Titawi Sugar Complex, Village Titawi, Muzaffarnagar, U.P

1.	Name of the unit with complete postal address	M/s Titawi Sugar Complex, Village Titawi, Muzaffarnagar, U.P	
2.	Name of Contact person	Designation	Contact No & E- mail
3.	Sh. Kapil	EHS Manager	Contact No- 8077360400 Email-rajulgupta@potindia.com
4.	Spatial Co-ordinates Latitude and Longitude (in Decimal format only)	Latitude - 29.4720041 Longitude - 77.5486739	
4.	Type of sugar industry	Standalone (Sugar refinery with Co-gen) (Sulphitation process and raw sugar)	
6.	Year of commissioning	1992	
7.	License capacity of sugar Mill (TCD)	10500TCD	
8.	Average actual crush rate (TCD)	8439.76 TCD 10350 TCD (Previous day)	
9.	Attached Distillery capacity, KLPD	NA	
10.	Consent status& its Validity with date a. Air Consent b. Water consent c. Hazardous Waste Authorization	Air Consent valid up to 31.12.2024 (Annexure-I) Water consent valid up to 31.12.2024 (Annexure-II) Valid for the period of 08/02/2023 Attached Annexure-III	
11.	NOC from CGWA & its Validity with date	Valid up to 13/03/2025 Government of Uttar Pradesh (UPGWD) Attached Annexure-IV	

a. Operational Status

S. No.	Particulars	
1.	Start period of crushing season	07.11.2022
2.	No. of operational days at the time of inspection	55 days
3.	Operational status during visit (operational/ closed/ temporary closed/ permanent closed)	Operational
4.	Sources of fresh water	
	a. Bore well/Tube well/ Any other & its	03

	No's		
	b. Flow meter Installation at wells (Yes/No)	Yes	
	c. Reading of Flow Meter during visit	Borewell 1: instantaneous reading: 0.5720 m ³ /h, Totalizer reading-113051.8287 m ³ Borewell 2: instantaneous reading: 0.00 m ³ /h, Totalizer reading-440593.0887 m ³ Borewell 3: instantaneous reading: 0.00 m ³ /h Totalizer reading- 0.00 m ³	
	d. Any Logbook maintained (Yes/No), if yes, attach.	yes	
	e. Quantity of water withdrawal (KLD)	378.5 KLD- Average (01.11.2022- 19.12.2022) 422 KLD Previous day	
5.	Fresh water consumption (KLD)- Average		
	Total Industrial	378.5	
	c. Residential etc.	44.14 KLD	
	d. Total fresh water Consumption (KLD)	422.7 KLD- Average (01.11.2022- 19.12.2022)	
	e. Log book maintained (Yes/ No) If any, details to be collected	Yes	
6.	Specific water consumption, L/t of cane		
7.	Details of Hot & Cold-water recycling system (Yes/No.)	Number	Capacity
	a. Details of Hot water UGR.	1	300 KL
	b. Cold water UGR and cooling towers	1	600 KL
	c. Hot water- Location of flow meter & its Installation (Yes/No)-	Flow meter reading	Quantity of water (KLD)
	1. Imbibition water at mills (Yes/No)	No 21	128 m ³ /hr
	2. Filter cake wash water at rotary vacuum filter (Yes/No)	No 16	10 m ³ /hr
	3. Sugar melting, pan boiling, molasses conditioning (Yes/No)	NA	0
	4. Wash water at Centrifugal(Yes/No)		11 m ³ /hr
8.	Waste water (Influent) generation (KLD)		
	Brine solution reject after regeneration. (for refine sugar)	Collected in tank of 6 m ³ tank →ETP	
	IER wash water generation.	Collected in tank of 6 m ³ tank → ETP	
	Brine reject from brine recovery system	No brine recovery system installed	
	Reject acid after regeneration of IER column.	Collected in tank of 6 m ³ tank →ETPss	
	h. Common / total influent generation.	607.4 KLD	
9.	Waste water (Effluent) discharge, KLD	629.94 KLD	
10.	Specific effluent discharge, L/t of cane	74.63 L/t of cane	
11.	Treated effluent used from lagoon for irrigation, KLD	3200 m ³	
12.	Spray pond /PCT overflow	Flow meter reading	Quantity of water (KLD)

	a. Flow meter Installation (Yes/No)	No separate flowmeter
	b. Provision of separate spray pond overflow treatment (Yes/No)	No
	c. Brief description of spray pond overflow treatment process (mention technology as per charter) 1. Separate treatment of spray pond overflow through micro settlers followed by secondary aerobic treatment. 2. Combined treatment of entire effluent through micro settlers after removal of Oil & grease followed by secondary aerobic treatment. 3. Spray pond overflow treatment using anaerobic filters followed by secondary aerobic treatment. 4. Combined treatment of entire effluent using anaerobic filters followed by secondary aerobic treatment.	No separate treatment system
13.	Details of tube cleaning method adopted (chemical/ hydrojet/ any other appropriate method if any), provide details	Hydro jet
15.	Condensate polishing system adopted by the factory (for boilers >45 kg/cm ² steam pressure) (Yes/No)	Co-generation 87 kg/cm ² , 42x3 kg/cm ²
16.	Construction of small pits with smooth inner surface with ceramic tiles in the centrifugal section. (Yes/No), give details	Yes, Unit has constructed smooth inner surface with ceramic tiles in boiling house & mill house.
17.	Mixing arrangement in equalization tank (Yes/No)	yes
18.	Type of aeration in aeration tank Diffused/ surface/ any other	Diffuser (in new aeration tank) and Surface (old aeration tank)
19.	Tertiary treatment (Yes/No), give Details	yes
20.	Schematic diagram of ETP (flow chart to be collected)	Bar Screen → O&G trap with →mechanical oil skimmer →equalization tank →primary clarifier →anaerobic filter → aeration tank I (old) & Aeration Tank-II (new) → secondary clarifier →chlorination, MGF & ACF, storage tank, disposal-irrigation and inland surface water
21.	Rain water harvesting system adopted (Yes/No)	yes
22.	Treatment capacity of ETP (KLD)	2150

	Unit with sizes/capacity	Retention Time/Contact Time (Mentioned in CPCB charter)	As per Industry
	Bar screen cum Oil & grease trap, 2.20x1.0 x1.5 Baffle tanks, 2.2.x1.40x1.50 = 8 Nos.	= 40 to 45 minutes	30 mins to 1 hr
	Equalization tank with aeration, Top- 15x10.5 Bottom – 11x8.50 Ht- 2.6 = 321 m ³	6 hrs	6-8 hrs
	Primary Clarifier, 5.80x5.80x3.50=117.74 m ³	5-6 hrs	Surface loading: 36-96 m ³ /m ² /day
	Aeration tank- 1) Top- 33.6x29.45 , Bottom – 29.6x25.45, Ht- 2.60 = 2267 m ³ (Not in operation), Top- 31.5x21.3 , Bottom – 27.5x17.3, Ht- 2.60 = 1480 m ³	24-28 hrs	Conventional ASP: F/M ratio= 0.15-0.20, MLSS= 2500 mg/L
	Secondary Clarifier- 12m dia. X3m ht + 0.3 fb= 339 m ³	7-8 hrs	For ASP- surface loading rate= 16-28 m ³ /m ² /day
	Sand/multi grade filter, 2.40m dia. x 2 m ht- 2 Nos. = 18 m ³	20-25 minutes	Filter rate= 160 lit/m ² /min
	Activated carbon filter, 2.20m dia. x 2 m ht - 2 Nos. = 15.2 m ³	20-25 minutes	Filter rate= 160 lit/m ² /min
	Sludge drying bed,- 9.6x 2x1.5- 12 nos. =345 m ³ 9.6x3x1.5 – 4 No. = 172.8 m ³	-	10 days drying
	Disposal	Soil texture- sandy loam Loading rate- 170 to 225 m ³ /Ha/ day	
23	Any further treatment after ETP (Yes/No)	No	
24	Brief processing details (flow chart)	Flow chart attached at Annexure-V	
26	Number of Piezometric wells available in the unit premises: 02		
27	Storage of treated Effluent		
	a. No. & size of lagoons	1 no. , 3200 m ³	
	b. Retention time	15 days storage capacity	
	c. Lagoon type- permeable/impermeable	Impermeable	
28.	Sludge Handling Process (Yes/No), gives details.		
	a. Sludge Digestion Method	NA	
	b. Sludge Drying Process	Decanter	
	c. Final Disposal of Sludge	48 Kg per shift (08 hr)	
	d. Whether mechanical sludge handling system installed (yes/ No)	Yes	
29	Any Hazardous Substances (Yes/No), if yes, give details. (Quantity & way of Disposal)	Oily sludge, 225 kg as on 30.11.2022 (as per form-3)	
30	Manpower employed for ETP operation & maintenance.	Superintendent – 1 Environment Manager- 1	

		Lab Chemist- 4 Operator- Helper- 6
31.	Details of irrigation system & treated effluent used quantity	
	1. Own land area for irrigation (Yes/No),	Yes,
	2. Farmer land area and their agreement. (Yes/No),	Yes
	3. Net effluent generation left for Irrigation (KLD)	NA
	4. Flow meter to measure amount of water used for irrigation.	yes
	5. Distance of land Area from the Unit (Km)	Attached to boundary wall
	6. Total Available Area (Hectare)	NA
	7. Soil Texture of land (Sandy, Sandy loam, Loam, Clay loam, Clay)	Sandy loam
	8. Crop area under effluent application	824.27 acres
32.	Cleaning mechanism at Mills and factory floor	By bagasse
33.	Color coding of pipelines for water distribution network (Yes/No)	No
34.	Mode of disposal (route to reach Ganga)	Through drain
35.	Details of Air Pollution Control System	
	Emission control system or Air Pollution Control Device (APCD) installed (Yes/No)	Yes
	Name of installed Emission control system/APCD	Wet scrubber, Electro Static Precipitator (ESP), Venturi Scrubber
	Stack height	40 meter from ground (3 stacks) and 65 meter from ground level
	Stack monitored (Yes/No)	yes
	SPM level mg/Nm ³	Result annexed as Annexure-VI
	On-line emission (stack) monitoring system installed (Yes/No)	OCEMS
42	Ash Details:	
	Quantity of ash generated, MT/day	As per logbook details, quantity of ash generation from 07.11.2022- 18.12.2022 is 14, 679 qtl
	Method of disposal of Ash	Distributed to farmers

5. Observations

1. The unit M/s Titawi Sugar Complex, Titawi, Muzaffarnagar, (U.P), was engaged in production of raw sugar and refined sugar with consented capacity of 10500 TCD using sugarcane.
2. Unit is having valid Consent to Operate under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 and Consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge, both valid up to 31.12.2024.
3. On the day of visit, the unit was found operational. The unit commenced its crushing season 2022-23 on 7th November, 2022 and as per Daily Manufacturing Reports (DMRs) provided by the unit, the average cane crushing from 01.11.2022 to 19.12.2022 was 8439.76 TCD.
4. The unit is having ETP with treatment capacity of 2150 KLD for treatment of effluent generated from various sections of sugar mill. The unit has installed magnetic flow-meter at inlet of ETP and electromagnetic flow meter flow meter at the outlet of ETP. On the day of the inspection the following values were observed at the inlet and outlet of ETP;
 - Inlet of ETP; (Totalizer 11548 m³)
 - Outlet of ETP; (Flow- 78.1m³/hr, Totalizer -700881.88m³).
5. The ETP comprises of Oil skimmer & Bar screen chamber → Equalization tank → pH correction tank → Primary Clarifier → Pre-aeration tank → Aeration Tank-I → Secondary Clarifier-I → Chlorine contact tank → Multigrade filter (MGF) → Activated Carbon Filter → Sludge dewatering system (Decanter). Lime dosing was also done before primary clarifier & further before secondary clarifier; urea & DAP were added. **Flow chart placed at Annex-V.**
6. No logbook was maintained for chemical consumption at ETP.
7. On the day of the visit, it was observed that the unit has renovated the existing aeration tank-II of capacity 3647m³ with diffusers based technology, the unit representative informed that this aeration tank will come under use within 2-3 days.
8. As per the log book data of ETP inlet and ETP outlet, provided the unit for the month of Dec, 2022. Average effluent generation was 607 KLD and Effluent discharge was 629.9 KLD. The details are as follows;

Table 1: Effluent generation and Effluent discharge for the month of Dec, 2022

Month	Effluent generation	Effluent discharge	Consumption of water from Lagoon in irrigation
Dec, 2022 (19 days)	11541 KL	11969 KL	5815 KL
Avg.	607.4 KLD	629.9 KLD	306.05 KLD

9. The unit is complying w.r.t. specific effluent discharge norms as the treated effluent at ETP outlet is **74.63 liter per ton of cane** crushed against the specific effluent discharge norms of 200 liters per ton of cane crush. As per the consent issued under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Titawi Sugar Complex, the unit is having four boilers of capacity 77 TPH, 90 TPH & 32 TPH (02 boilers) having a consent validity for the period from 31.05.2019 to 31.12.2024. All the boilers were found operational on the day of inspection.

Table 2: Details of the boilers

S. No.	Air Pollution Source	Type of fuel	Stack No.	Stack Height	Air Pollution Control Device
1.	77 TPH Boiler	Bagasse	1	40 meter from ground Level	Electro Static Precipitator (ESP)
2.	32 TPH Boiler	Bagasse	1	40 meter from ground Level	Wet scrubber
3.	32 TPH Boiler	Bagasse	1	40 meter from ground Level	Venturi Scrubber
4.	90 TPH Boiler	Bagasse	1	65 meter from ground level	Electro Static Precipitator (ESP)

10. The team of officials from Regional Office (RO), UPPCB, Muzaffarnagar carried out stack emission monitoring. The stack monitoring results are given below;

Table 3: Analysis results of Stack monitoring for Particulate Matter (PM)

Sr. No	Name of the plant /stack identification	Stack Height	PM Result (mg/Nm ³)	Standards
1	Boiler stack of 32TPH+32TPH	40 mtrs	140.9	150 mg/Nm ³
2	Boiler stack of 90 TPH	65 mtrs.	123.1	150 mg/Nm ³
3	Boiler stack of 77 TPH	40 mtrs	136.2	150 mg/Nm ³

Analysis results of stack monitoring showed value of PM 140.9 mg/Nm³, 123.1 mg/Nm³ and 136.2 mg/Nm³ which are within the notified norms of 150 mg/Nm³.

11. Fresh water abstraction

The unit has 03 bore wells to meet its fresh water requirement. On the day inspection 2 Borewell were found operational and one was found non-operational. The unit is meeting its domestic water requirement from borewell-1 and industrial water requirement from borewell-2. The unit has obtained NOCs for ground water abstraction for 03 bore wells. The details are as follows;

Table 4: Detail of CGWA NOC & Ground water abstraction

No. of Borewell	Validity	Rate of withdrawal m ³ /h	Maximum allowable running hours (per day)	Maximum allowable annual extraction of ground water (m ³)
Borewell 1 (REG018075)	NOC valid till 13.03.2025	100	4	1,40,000
Borewell 2 (REG012285)	NOC valid till 13.03.2025	125	1	45,625
Borewell 3 (REG011159)	NOC valid till 13.03.2025	90	5	1,57,500
Total annual abstraction				3,43,125

Table 5: Month wise details of fresh water abstraction (KLD)

(As per logbook data from 1 st Nov-2022 to 19 th Dec-2022)				
S.N.	Months	Bore-well No. I (KL) (Colony)	Bore-well No. II (KL) (Industrial)	Borewell-III
1	Nov-22	1497	8415	0
2	Dec-22	666	10136	0
	Total withdrawal	2163	18551	0
		2163 KL (Borewell 1 & Borewell-2)		
	Avg. withdrawal	44.14 (KLD)	378.5 (KLD)	0

As per the logbook data provided by the unit for the month of Nov, 2022 and December 2022. The unit has extracted total 2163 KL of fresh water from Borewell-1 and Borewell-2. Flow-meters were found installed at both the bore-wells. As per logbook records from 01.11.2022 to 19.12.2022 the average fresh water extraction/consumption from bore-well-1 is 44.14 KLD and from Borewell-2 is 378.5.

12. Characteristics of the ground water sample collected from the industrial Borewell and nearby village (hand pump)

Table 6: Characteristics of the ground water sample collected from the industrial Borewell and nearby village (hand pump)

Parameters ↓	Sampling location →	Bore well No.1	Hand pump (Nearby village)	BIS IS 10500:2012 (Permissible limit in absence of alternative source)
pH		8.4	8.5	6.5-8.5
Colour (Hazen)		--	BDL	15
COD (mg/l)		BDL	BDL	-
BOD		BDL	BDL	-
TDS (mg/l)		220	414	2000
TSS		12	08	
Total hardness as CaCO ₃ (mg/l)		182	335	600
Total alkalinity as CaCO ₃ (mg/l)		200	333	600
Chloride (mg/l)		10	14	1000
Sulfate (mg/l)		12	28	400
Fluoride (mg/l)		0.4	0.2	1.5
NO ₃ -NO ₃ (mg/l)		0.1	6.3	45
As (mg/l)		BDL	BDL	0.05
Cd (mg/l)		BDL	BDL	0.003
Cr (mg/l)		BDL	BDL	0.05
Fe (mg/l)		1.00	BDL	0.3
Mn (mg/l)		0.06	BDL	0.3
Ni (mg/l)		BDL	BDL	0.02
Pb (mg/l)		BDL	BDL	0.01
Zn (mg/l)		BDL	BDL	15

13. Analysis results collected from the industrial Borewell and from the nearby village is found complying w.r.t BIS standards.
14. At the inlet of ETP, two pipe lines of fresh water were observed also in the equalization tank, layer of oil was observed, which clearly indicates that oil skimmer was not working properly. Also, scrapper of secondary clarifier of the unit was not working initially only made operational after team arrival.

15. For storage of treated effluent, the unit has one impervious lagoon of capacity 3200m³. The treated effluent from the ETP is stored in the lagoon which is further distributed to nearby farmer's field for irrigation as per the demand. To measure the quantity, of treated effluent supplied for irrigation, the unit has installed flow meter at the outlet of lagoon. As per the log book data provided by the unit for the month of December 2022 of 19 days, avg. consumption of treated effluent for irrigation is 306.05 KLD.
16. The unit has two underground reservoirs (UGR) for hot water and cold water recirculation having capacities 300 m³ and 600 m³. All machinery cooling water is reused through UGR. Separate cooling tower is installed for cooling of power house and boiling house machinery cooling water.
17. Earlier, the sludge from primary and secondary clarifier was sent to sludge drying beds, however the unit has now installed mechanical sludge dewatering system (sludge decanter). The dried cake is distributed to farmers for utilization as manure.
18. The unit has setup environmental laboratory for analysis of daily parameters (pH, BOD, COD, TSS etc.). The unit has maintained the ETP log book for daily analysis of ETP effluent parameter.
19. The unit's fly ash generation data for the month of November and December 2022 is given below:

Table 7: Fly ash generation data for the month of November and December 2022

S.No.	Cane crushed	Quantity (Qtl.)	Bagasse Generation	Quantity (Qtl.)	Ash Generation @1.5% on bagasse consumed
I	Cane crushed from unit-I	2477400	Bagasse Generation from unit-I	538070.19	14679 Qtl.
II	Cane crushed from unit-II	1581000	Bagasse Generation from unit-I	440520.58	
Total		4058400		978590.77	14679 Qtl.

20. The unit has submitted the copy of analysis reports of Industrial effluent and stack monitoring for the month of Nov, 2022.
21. The unit has submitted the copy of Irrigation Management Plan prepared by Chandra Shekar Azad University of Agriculture & Technology Kanpur, in the year 2017. As per the irrigation management plan, the unit is having total **1196.08** acre of command area for irrigation (18.55

acre of Factory Lawns, orchard, garden, horticulture and 1177.53 acres Titawi village area) and the lands available in campus and nearby are sufficient for consuming treated effluent water for irrigation purpose and the unit is mostly having sandy loam soil in Command area.

22. The unit has provided agreements regarding request and demand of ETP treated effluent by the farmers from nearby villages for irrigation of their agricultural fields.
23. The unit is using cooling tower water for ash quenching. The unit has 10 acres of land for ash disposal.
24. The unit has submitted the water balance and ETP adequacy verification report prepared by VSI for the year 2018.
25. Cooling tower overflow/spray pond over was also feed into the equalization tank. The unit has no separate system for Sulphate removal.
26. The unit has installed Online Continuous Effluent Monitoring System (OCEMS). OCEMS reading w.r.t. flow- 48.5m³/hr, pH- 7.27, COD- 109.2 mg/l, BOD- 21.8 mg/l and TSS- 16.5 mg/l were recorded during joint inspection. OCEMS is connected with CPCB and SPCB server.
27. The team of officials collected the samples from the ETP inlet, ETP outlet, Equalization tank, Primary clarifier, cooling tower overflow, Secondary Clarifier and storage lagoons. The analysis results are as follows;

Table 8: Analysis results of samples were collected from ETP inlet and outlet

Sampling location	pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)	Sulphate (mg/l)	Oil & Grease (mg/l)	MLSS/MLVSS
ETP Inlet	4.1	1363	292	298	1460	71	-	-
Equalization tank	4.5	2241	739	329	1668	92	-	
Cooling tower overflow	7.7	1176	274	642	1428	66	-	-
Primary clarifier outlet	5.6	2465	1084	280	2424	96	-	-
Aeration tank	-	-	-	-	-	-	-	MLSS=2880 MLVSS=2356
Secondary clarifier-outlet	8.0	147	17	121	2016	113	-	-
ETP Outlet	7.9	65	09	45	1280	79	BDL	-
Treated effluent storage	8.3	70	08	17	1956	134	-	-

lagoon								
Notified standards for land disposal	5.5 to 8.5	250	100	100	2100		10	-

Table 9: Analysis results of samples were collected from storm water drain

Sampling location	pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)	Sulphate (mg/l)
Storm water Drain	6.7	139	50	89	404	30
Notified standards for land disposal	5.5-9	250	30	100	-	--

28. The analysis results of sample collected from the inlet of ETP showed (pH- 4.1, COD- 1363 mg/l, BOD- 292 mg/l, TSS- 298 mg/l, TDS- 1460 mg/l and Sulphate- 78 mg/l) which indicates that ETP inlet did not reflect the characteristics of sugar effluent industry.
29. The analysis results of sample collected from the ETP outlet (pH- 7.9, COD- 65 mg/l, BOD- 09 mg/l, TSS- 45 mg/l, TDS- 1280 mg/l, Sulphate- 79 mg/l and Oil & Grease- BDL) indicates that the treated effluent from the ETP is complying w.r.t. the notified standards for irrigation purpose i.e. pH- 5.5-8.5, COD- 250 mg/l, BOD- 100 mg/l, TSS- 100 mg/l, TDS- 2100 mg/l).
30. It was observed that industry was bypassing the cooling tower overflow/spray pond over flow into the storm water drain near the ETP area. Analysis results of sample collected from storm water drain showed (pH- 6.7, COD- 139 mg/l, BOD- 50 mg/l, TSS- 89 mg/l, TDS- 404 mg/l and Sulphate- 30 mg/l).

31. Sewage Treatment Plant (Capacity 80 KLD)

- The unit has one sewage treatment plant of 80 KLD for treatment of domestic effluent generated from the staff quarters, worker's colony, guest houses, canteens, bathrooms, kitchen and laundry.
- The unit has consent to operate, issued (dated 28.01.2022) by UPPCB, having permission to discharge 125 KLD of treated sewage through Septic Tank with prescribed standards as per E(P)A rules 1986.

Characteristics of samples collected from STP

Samples were collected from the inlet and final outlet of STP and the analysis results are as follows:

Table 10: Analysis results of samples collected from STP

Sample Analysis from STP	pH	COD	BOD	TSS	TDS	NO2-N	NO3-N
STP inlet	7.7	85	25	45	440	0.05	0.19
STP outlet	7.8	61	14	35	370	BDL	1.02
Drain near STP	6.9	102	24	24	568	--	---

- At the time of inspection, flowmeter reading at STP inlet was observed as 255.8.m3/hr and no flowmeter was installed at STP outlet.
- The unit has not provided the copy of logbook data of STP, however the unit has informed that treated effluent after STP is mixed with the storm drain water and after mixing it is used for irrigation purpose.
- One bypass arrangement at the inlet line of STP was observed, however no flow was observed in the bypass line.
- Samples collected from the inlet and outlet of STP showed pH-7.7, COD-85 mg/l, BOD-25 mg/l, TDS-440 mg/l, TSS-45 mg/l, and NO2-N-0.05 mg/l & NO3-N-0.09 mg/l and pH-7.8, COD-61 mg/l, BOD-14 mg/l, TDS-370 mg/l, TSS-35 mg/l, NO3-N-1.02 mg/l and NO2-N-BDL.
- Analysis results of sample collected from the drain near STP showed (pH- 6.9, COD- 102 mg/l, BOD- 24 mg/l, TSS- 24 mg/l and TDS- 568 mg/l respectively).

6. Conclusion:

1. The unit is having valid Consent to Operate under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 and Consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge, both valid up to 31.12.2024.
2. As per the consent issued under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Titawi Sugar Complex, the unit is having four

boilers of capacity 77 TPH, 90 TPH & 32 TPH (02 boilers) having a consent validity for the period from 31.05.2019 to 31.12.2024. All the boilers were found operational on the day of inspection.

3. Analysis results of stack monitoring showed value of PM 140.9 mg/Nm³, 123.1 mg/Nm³ and 136.2 mg/Nm³ which are within the notified norms of 150 mg/Nm³.
4. The unit has installed Online Continuous Effluent Monitoring System (OCEMS). OCEMS reading w.r.t. flow- 48.5m³/hr, pH- 7.27, COD- 109.2 mg/l, BOD- 21.8 mg/l and TSS- 16.5 mg/l were recorded during joint inspection. OCEMS is connected with CPCB and SPCB server.
5. Two pipelines of fresh water were observed at the inlet of ETP, also in the equalization tank, layer of oil was observed, which indicates that oil skimmer was not working properly.
6. Analysis results of sample collected from the inlet of ETP showed (pH- 4.1, COD- 1363 mg/l, BOD- 292 mg/l, TSS- 298 mg/l, TDS- 1460 mg/l and Sulphate- 78 mg/l). which indicates that ETP inlet did not reflect the characteristic of typical sugar effluent.
7. Analysis results of sample collected from storm water drain showed (pH- 6.7 against norms of 5.5-9.0, COD- 139 mg/l against norms of 250 mg//, **BOD- 50 mg/l** against norms of 30 mg/l TSS- 89 mg/l, TDS- 404 mg/l and Sulphate- 30 mg/l w.r.t. the surface discharge norms prescribed under Environment (Protection) Rules,1986. The results indicate that the unit was bypassing the cooling tower overflow/spray pond over flow into the storm water drain near the ETP area.
8. Analysis results of the samples collected from the inlet and outlet of STP showed pH-7.7, COD-85 mg/l, BOD-25 mg/l, TDS-440 mg/l, TSS-45 mg/l, and NO₂-N-0.05 mg/l & NO₃-N-0.09 mg/l and pH-7.8, COD-61 mg/l, BOD-14 mg/l, TDS-370 mg/l, TSS-35 mg/l, NO₃-N-1.02 mg/l and NO₂-N-BDL.

7. Recommendations

1. The unit shall dismantle the bypass line observed at the inlet of STP.
2. The unit shall stop bypassing the cooling tower overflow/spray pond over flow into the storm water drain and shall treat all the industrial effluent and cooling tower overflow/spray pond through ETP only.

3. The unit shall operate its oil skimmer properly.
4. The unit shall dismantle all the fresh water lines available at ETP area and shall use only treated waste water for backwashing /cleaning purpose.
5. Color- coding of pipelines shall be ensured.
6. Unit shall install electromagnetic flowmeters at ETP inlet & STP outlet.
7. Unit shall maintain logbook for chemical consumption of ETP.

8. Photographs:



Photo 1: Equalization Tank



Photo 2: Secondary clarifier



Photo 3: Borewell flow meters with readings



Photo 4: ETP Inlet channel

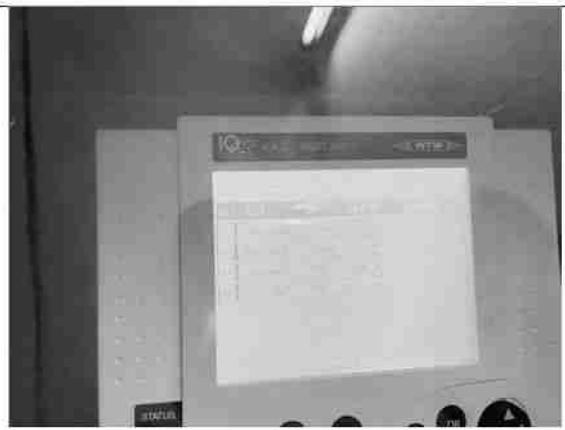




Photo 7: Sludge drying bed



Photo 8: Aeration Tank I



Photo 9: By-pass arrangement at STP



Photo 10: STP

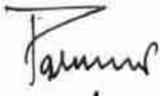
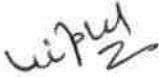


Photo11: Storm Water Drain



Photo 12: Ash disposal area

9. Signature of the inspecting officials

Sr. No.	Name of the Officials	Signature
1.	Mrs. Reena Satavan, Sc-D, CPCB, Delhi	
2.	Sh. Permanand Jha, SDM (Sadar), Muzaffarnagar	
3.	Sh. Vipul Kumar, AEE, UPPCB	



CONSENT ORDER

Ref No. -
72225/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA
GAR/2019

Dated : 28/01/2020

To ,

Shri P S GAHLAUT
M/s INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX
Indian Potash Limited Unit Titawi Sugar Complex, VPO Titawi, Muzaffarnagar
U.P.,MUZAFFAR NAGAR,251301
MUZAFFARNAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX

Reference Application No. 6426103

Dated : 28/01/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

Nishi
Kumar
Chauhan
Date: 2020.01.28
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For and on behalf of U.P. Pollution Control Board

CEO
C-3

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi
Kumar
Chauhan
Date: 2020.01.28
15:30:06 +05'30'

CEO
C-3

Dated : 28/01/2020

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing Sugar Cane-10500 TCD .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) . Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	77 TPH Boiler	Bagasse	1	Particulate Matter	40 Meter From Ground Level
2	2x32 TPH Boiler	Bagasse	1	Particulate Matter	40 Meter From Ground Level
3	90 TPH Boiler	Bagasse	1	Particulate Matter	65 Meter from ground level
4	500 KVA DG Set	Diesel	1	Sulphur Dioxide	As per Norms
5	320 KVA DG Set	Diesel	1	Sulphur Dioxide	As per Norms

- 3(c) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per EP Rules 1986
2	1	Particulate Matter	As per EP Rules 1986
3	1	Sulphur Dioxide	As per EP Rules 1986
4	1	Particulate Matter	As per EP Rules 1986
5	1	Sulphur Dioxide	As per EP Rules 1986

- 4 . The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
- 5 . Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
- 6 . The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
- 7 . The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
- 8 . The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .

9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.
4. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
5. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The unit shall submit the point wise compliance report of the previous CTO issued by the Board and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
11. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.
12. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
13. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
14. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
15. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

Nishi
Kumar
Chauhan

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by Nishi Kumar
Chauhan
Date: 2020.01.28
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For and on behalf of U.P. Pollution Control Board .

**CEO
C-3**



CONSENT ORDER

Ref No. -
71810/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/
water/MUZAFFARNAGAR/2019

Dated : 28/01/2020

To ,

Shri P S GAHLAUT
M/s INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX
Indian Potash Limited Unit Titawi Sugar Complex, VPO Titawi, Muzaffarnagar
U.P.,MUZAFFAR NAGAR,251301
MUZAFFARNAGAR

Sub : **Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX**

Reference Application No :6391855

Dated :28/01/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi
Kumar
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by Nishi Kumar
Chauhan
Date: 2020.01.28
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For and on behalf of U.P. Pollution Control Board

CEO

C-3.

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi
Kumar
Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date: 2020.01.28
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CEO

C-3.

Annexure to Consent issued to M/s.INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX vide

Consent Order No. 6391855/ Water

Dated : 28/01/2020

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Sugar Cane-10500 TCD .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	125 KLD	Septic Tank
2	Industrial	790 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per EP Rules 1986
2	Oil & Grease	As per EP Rules 1986
3	Quantity of Discharge	125 KLD
4	BOD	As per EP Rules 1986
5	COD	As per EP Rules 1986

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per EP Rules 1986
2	BOD	As per EP Rules 1986
3	COD	As per EP Rules 1986
4	Oil & Grease	As per EP Rules 1986
5	Quantity of Discharge	790 KLD

- 4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m3/Ha/Day
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5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.

6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

1. The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant
2. The E.T.P. unit operation line up Strengthening is to be maintained.
3. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB
4. The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.
5. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
6. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
7. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
8. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
9. The newly provided treated effluent storage tank with 15 days holding capacity shall be connected to E.T.P. unit operations & integrated with tertiary treatment stage.
10. The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 × 7 Hours basis.
11. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
12. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
13. The industry will have to ensure permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
14. E.I.A. studies shall include comprehensive study of water & waste water balance in Addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.
15. The industry shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.
16. The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
17. The unit shall submit the point wise compliance report of the previous CTO issued by the Board and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
18. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
19. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
20. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.
21. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
22. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
23. Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.
24. Minimum 33% of the land on which unit is established will be covered and maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

For and on behalf of U.P. Pollution Control Board .

CEO

C-3.



44
UTTAR PRADESH POLLUTION CONTROL BOARD 274
 TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 145/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/Muzaffarnagar /2017 Dated: 08/02/2018

To,

M/s Indian Potash Limited Unit Titawi sugar Complex

Vill & Post Titawi Dist. Muzaffarnagar

Tehsil : MuzaffarNagar

District : Muzaffarnagar

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 108125 and 08/02/2018 .
2. Reference of application (No. and date) 108125 and 16/11/2017 .
3. Mr Dr P S Gahlaut of M/s Indian Potash Limited Unit Titawi sugar Complex is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at The existing factory premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity
1	Schedule I Used or spent oil Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	Mixed with bagasse and burnt in boiler in the end of month	5 T/Annum

1. The authorization shall be valid for a period of 08/02/2023 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer of exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization -

- 1- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 2- The authorised person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorisation has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 3- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 4- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 5- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 6- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
- 7- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
- 8- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
- 9- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/reuse system must be sent within two months.
- 10- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 11- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
- 12- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
- 13- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard has been issued by Central Pollution Control Board from time to time.
- 14- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
- 15- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
- 16- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month. .
- 17- Ground water monitoring report of premises shall be submitted within one month.
- 18- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Regional Office, U.P Pollution Control Board, Muzaffarnagar for information and necessary action .

PARAS NATH

Digitally signed by PARAS
NATH
Date: 2018.02.27 17:17:26
+05'30'

CEO/EE, I/C Circle _____



Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR
SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/
INFRASTRUCTURAL OR BULK USER OF GROUND WATER)
AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:
REG011159

VALID FROM 14/03/2020 TO 13/03/2025

Registration No.: 202108000668

Name of the Owner	SUDHIR KUMAR		
Address of the Applicant	Indian Potash Limited Unit Titawi Sugar Complex, VPO Titawi, Muzaffarnagar, U.P.	Application Form Serial No.	MZFN0821RIN0049
Date of Submission	20/08/2021	Specimen Signature	
Company Name	INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX	Company Address	Village & P.O. Titawi, Distt- Muzaffarnagar,

Location Particulars

District	Muzaffar Nagar	Block	BAGHRA
Plot No./Khasra No.	LAND DETAILS ENCLOSED.	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED.

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	12/02/1992		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	120.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	90.00
Date of Energization (In Case of Electric Pump)		13/02/1992	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	90.00	Maximum Allowable Running Hours Per Day:	5.00
Maximum Allowable Annual Extraction of Ground Water:			157500
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA NOCAP PORTAL HAS STOPPED PROCESSING OF ALL APPLICATIONS IN STATE OF UTTAR PRADESH AS UPGWD HAS STARTED REGULATION OF GROUND WATER		
Against Case			

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
 - (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
 - (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.



Form 8 (E)

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR
SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/
INFRASTRUCTURAL OR BULK USER OF GROUND WATER)
AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:
REG018075**

VALID FROM 14/03/2020 TO 13/03/2025

Registration No.: 202106000583

Name of the Owner	SUDHIR KUMAR		
Address of the Applicant	Indian Potash Limited Unit Titawi Sugar Complex, VPO Titawi, Muzaffarnagar, U.P.	Application Form Serial No.	MZFN0821RIN0048
Date of Submission	26/06/2021	Specimen Signature	
Company Name	INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX	Company Address	Village & P.O. Titawi, Distt- Muzaffarnagar

Location Particulars

District	Muzaffar Nagar	Block	BAGHRA
Plot No./Khasra No.	LAND DETAILS ENCLOSED.	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED.

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/12/2006		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	150.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	100.00
Date of Energization (In Case of Electric Pump)		01/12/2006	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	100.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:			140000
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA NOCAP PORTAL HAS STOPPED PROCESSING OF ALL APPLICATIONS IN STATE OF UTTAR PRADESH AS UPGWD HAS STARTED REGULATION OF GROUND WATER.		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions state in leaf.

51

281

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :11/11/2021

Place: Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



Form 8 (E)

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR
SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/
INFRASTRUCTURAL OR BULK USER OF GROUND WATER)
AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:
REG012285**

VALID FROM 14/03/2020 TO 13/03/2025

Registration No.: 202106000585

Name of the Owner	SUDHIR KUMAR		
Address of the Applicant	Indian Potash Limited Unit Titawi Sugar Complex, VPO Titawi, Muzaffarnagar, U.P.	Application Form Serial No.	MZFN0821RIN0050
Date of Submission	26/06/2021	Specimen Signature	
Company Name	INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX	Company Address	Village & P.O. Titawi, Distt- Muzaffarnagar

Location Particulars

District	Muzaffar Nagar	Block	BAGHRA
Plot No./Khasra No.	LAND DETAILS ENCLOSED.	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED.

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/11/1993		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	110.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	125.00
Date of Energization (In Case of Electric Pump)		01/11/1993	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	125.00	Maximum Allowable Running Hours Per Day:	1.00
Maximum Allowable Annual Extraction of Ground Water:			45625
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA NOCAP PORTAL HAS STOPPED PROCESSING OF ALL APPLICATIONS IN STATE OF UTTAR PRADESH AS UPGWD HAS STARTED REGULATION OF GROUND WATER.		
Against Case			

Conditions

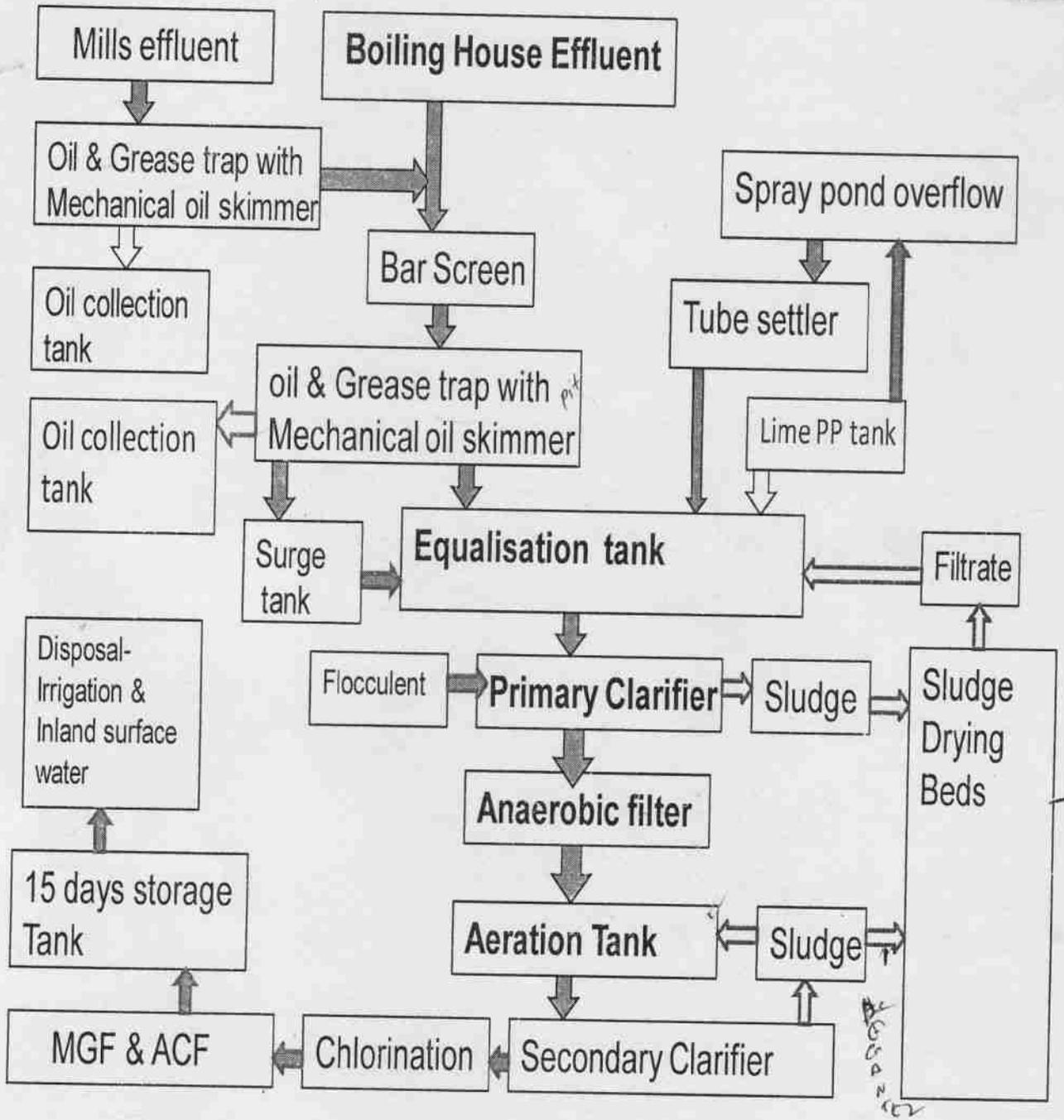
- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn, The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
 - (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
 - (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

ANNEXURE-I

ETP FLOW DIAGRAM -UPGRADED





55
REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
Kamal Cinema Building,Railway Road, Muzaffarnagar

Annexure-VI
285

Stack Emission Test Report

Ref No.19066578/MuzaffarNagar/2023

Date: 09/01/2023

- 1- Name & Address of Industry: INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX
- 2- Sample Collected By: Sarvesh Kumar ,LA Diwakar Dev Gahlot;J.R.F
- 3- Date of Monitoring: 20/12/2022
- 4- Source of Sampling: Stack
- 5- Stack attached to: Boiler
- 6- Stack Height: 65 Meters
- 7- Total No. of Boiler: 01
- 8- Capacity of Boiler: 90 TPH Each
- 9- Fuel used: Bagasse
- 10- Quantity of Fuel used: 38 TPH
- 11- Flue Gas Velocity: 7.5
- 12- Air Pollution Control Device: ESP
- 13- Other remarks (if any): At the time of inspection industry found operational.
- 14- Further details of sample location nad Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	PM(Particulate Matter)	mg/Nm ³	123.1	150

Analysed by-
[Sarvesh Kumar LA]

Authorised Signatory-

Asstt. Scientific Officer

ANKIT SINGH Digitally signed
by ANKIT SINGH
Date: 2023.01.09
11:52:54 +05'30'
Regional Officer

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

AIR TESTING		
STACK MONITORING		
Parameters	Test Method	Range of Detection
PM	IS Method No. 11255 (Part-1) 1985	01-5000 mg/Nm ³

-----End of report-----



57
REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
Kamal Cinema Building,Railway Road, Muzaffarnagar

287

Stack Emission Test Report

Ref No.19066647/MuzaffarNagar/2023

Date: 09/01/2023

- 1- Name & Address of Industry: INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX
- 2- Sample Collected By: Sarvesh Kumar (LA) Diwakar Dev Gahlot(J.R.F)
- 3- Date of Monitoring: 20/12/2022
- 4- Source of Sampling: Stack
- 5- Stack attached to: Boiler
- 6- Stack Height: 40 Meters
- 7- Total No. of Boiler: 01
- 8- Capacity of Boiler: 77TPH
- 9- Fuel used: Bagasse
- 10- Quantity of Fuel used: 36.5TPH
- 11- Flue Gas Velocity: 7.6
- 12- Air Pollution Control Device: Wet Scrubber
- 13- Other remarks (if any): At the time of inspection industry found operational.
- 14- Further details of sample location nad Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	PM(Particulate Matter)	mg/Nm ³	136.2	150

Analysed by-
[Sarvesh Kumar LA]

Authorised Signatory-

Asstt. Scientific Officer

ANKIT SINGH
Digitally signed
by ANKIT SINGH
Date: 2023.01.09
11:46:53 +05'30'
Regional Officer

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

AIR TESTING		
STACK MONITORING		
Parameters	Test Method	Range of Detection
PM	IS Method No. 11255 (Part-1) 1985	01-5000 mg/Nm ³

-----End of report-----



59
REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
Kamal Cinema Building,Railway Road, Muzaffarnagar

289

Stack Emission Test Report

Ref No.19066702/MuzaffarNagar/2023

Date: 09/01/2023

- 1- Name & Address of Industry: INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX
- 2- Sample Collected By: Sarvesh Kumar (LA), Diwakar Dev Gahlot;(J.R.F)
- 3- Date of Monitoring: 20/12/2022
- 4- Source of Sampling: Stack
- 5- Stack attached to: Boiler
- 6- Stack Height: 40 Meters
- 7- Total No. of Boiler: 02
- 8- Capacity of Boiler: (32 TPH+ 32 TPH)
- 9- Fuel used: Bagasse
- 10- Quantity of Fuel used: 32TPH
- 11- Flue Gas Velocity: 7.3
- 12- Air Pollution Control Device: Wet Scrubber
- 13- Other remarks (if any): At the time of inspection industry found operational.
- 14- Further details of sample location nad Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	PM(Particulate Matter)	mg/Nm ³	140.9	150

Analysed by-
[Sarvesh Kumar LA]

Authorised Signatory-

Asstt. Scientific Officer

ANKIT SINGH Digitally signed
by ANKIT SINGH
Date: 2023.01.09
11:45:25 +05'30'
Regional Officer

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

AIR TESTING		
STACK MONITORING		
Parameters	Test Method	Range of Detection
PM	IS Method No. 11255 (Part-1) 1985	01-5000 mg/Nm ³

-----End of report-----

Date	DAP	UREA	M.L.S.S.	Palf	lime
1-2-2023	18 Kg	30 Kg	110 Kg	1.5 Kg	200 Kg
2-2-2023	15 Kg	25 Kg	190 Kg		120 Kg
3-2-2023	12 Kg	20 Kg		1.5 Kg	200 Kg
4-2-2023	15 Kg	25 Kg	118 Kg	1.5 Kg	120 Kg
5-2-2023	18 Kg	30 Kg	122 Kg	1 Kg	160 Kg
6-2-2023	18 Kg	30 Kg	110 Kg	1 Kg	200 Kg
7-2-2023	18 Kg	30 Kg	108 Kg	1 Kg	320 Kg
8-2-2023	17 Kg	20 Kg	110 Kg	1 Kg	240 Kg
9-2-2023	18 Kg	30 Kg	105 Kg	1 Kg	240 Kg
10-2-2023	18 Kg	30 Kg	132 Kg	1 Kg	200 Kg
11-2-2023	15 Kg	25 Kg	110 Kg	1 Kg	160 Kg
12-2-2023	18 Kg	30 Kg	105 Kg	1 Kg	160 Kg
13-2-2023	18 Kg	30 Kg	135 Kg	1 Kg	280 Kg
14-2-2023	18 Kg	30 Kg	130 Kg	1.5 Kg	160 Kg
15-2-2023	18 Kg	30 Kg	130 Kg	1 Kg	200 Kg
16-2-2023	15 Kg	25 Kg	80 Kg	1 Kg	160 Kg
17-2-2023	18 Kg	30 Kg	110 Kg	1 Kg	120 Kg
18-2-2023	18 Kg	30 Kg	130 Kg	1.5 Kg	160 Kg
19-2-2023	18 Kg	30 Kg	190 Kg	1 Kg	360 Kg
20-2-2023	20 Kg	30 Kg	70 Kg	1 Kg	200 Kg
21-2-2023	12 Kg	20 Kg	180 Kg	1 Kg	160 Kg
22-2-2023	18 Kg	30 Kg	130 Kg	1 Kg	200 Kg
23-2-2023	18 Kg	30 Kg	150 Kg	1.5 Kg	200 Kg
24-2-2023	18 Kg	30 Kg	110 Kg	1 Kg	160 Kg
25-2-2023	18 Kg	30 Kg	115 Kg	1 Kg	400 Kg
26-2-2023	18 Kg	30 Kg	110 Kg	1 Kg	200 Kg
27-2-2023	18 Kg	30 Kg	105 Kg	1 Kg	200 Kg
28-2-2023	18 Kg	30 Kg	80 Kg	1 Kg	200 Kg
TOTAL	481	790 Kg	3135 Kg	26.5 Kg	5880 Kg

Horizon

Date	DA.P	UREA, MLSS	Paly	Lime
01-04-2023	18kg	30kg	-	160kg
02-04-2023	18kg	30kg	-	160kg
03-04-2023	18kg	30kg	-	200kg
04-04-2023	18kg	30kg	-	200kg
05-04-2023	18kg	20kg	-	160kg
06-04-2023	26kg	42kg	-	160kg
07-04-2023	18kg	30kg	-	160kg
08-04-2023	18kg	30kg	-	200kg
09-04-2023	18kg	30kg	-	200kg
10-04-2023	18kg	30kg	-	200kg
11-04-2023	18kg	30kg	-	160kg
12-04-2023	18kg	30kg	-	200kg
13-04-2023	18kg	30kg	-	160kg
14-04-2023	18kg	30kg	-	160kg
15-04-2023	18kg	30kg	-	200kg
16-04-2023	18kg	30kg	-	200kg
17-04-2023	18kg	30kg	-	200kg
18-04-2023	18kg	30kg	-	200kg
19-04-2023	18kg	30kg	-	160kg
20-04-2023	18kg	30kg	-	160kg
21-04-2023	18kg	30kg	-	200kg
22-04-2023	18kg	30kg	-	160kg
23-04-2023	18kg	30kg	-	200kg
24-04-2023	18kg	30kg	-	200kg
25-04-2023	18kg	30kg	-	160kg
26-04-2023	18kg	30kg	-	200kg
27-04-2023	18kg	30kg	-	160kg
28-04-2023	18kg	30kg	-	160kg
29-04-2023	18kg	30kg	-	160kg
30-04-2023	18kg	30kg	-	200kg
TOTAL	548kg	912kg		5360kg

date	DAP	UREA	M.L.SS	Palm	Lime	
01-03-2023	10kg	30kg	120kg	1kg	160kg	1-0
02-03-2023	18kg	30kg	60kg	1kg	200kg	02
03-03-2023	18kg	30kg	70kg	1kg	160kg	03
04-03-2023	18kg	30kg	80kg	1.5kg	200kg	04
05-03-2023	18kg	30kg	110kg	1.5kg	200kg	05
06-03-2023			110kg	1.5kg	160kg	06
07-03-2023	18kg	30kg	120kg	1.5kg	160kg	07
08-03-2023	18kg	30kg	60kg	1kg	160kg	08
09-03-2023	18kg	30kg			200kg	09
10-03-2023	18kg	30kg			200kg	10
11-03-2023	18kg	30kg			160kg	11
12-03-2023	18kg	30kg			160kg	12
13-03-2023	18kg	30kg			160kg	13
14-03-2023	18kg	30kg			160kg	14
15-03-2023	18kg	30kg			200kg	15
16-03-23	18kg	30kg			240kg	16
17-03-23	18kg	30kg			200kg	17
18-03-23	18kg	30kg			200kg	18
19-03-23	18kg	30kg			160kg	19
20-03-23	18kg	30kg			160kg	20
21-03-23	18kg	30kg			200kg	21
22-03-23	18kg	30kg			160kg	22
23-03-23	18kg	30kg			200kg	23
24-03-23	18kg	30kg			200kg	24
25-03-23	18kg	30kg			200kg	25
26-03-23	18kg	30kg			160kg	26
27-03-23	18kg	30kg			200kg	27
28-03-23	18kg	30kg			160kg	28
29-03-23	18kg	30kg			200kg	29
30-03-2023	18kg	30kg			160kg	30
31-03-23	18kg	30kg			200kg	
TOTAL	540 kg	900 kg	730 kg		5680kg	